

BEFORE THE NATIONAL GREEN TRIBUNAL
South Zone Bench at Chennai, T.N
IN THE MATTER OF
ORIGINAL APPLICATION NO: 221 OF 2015

Between:

IsanakaVedavathi
H.No.16-4-966, Pinakini Avenue,
Near Apollo Hospital,
Nellore-524 003.

.....Petitioner

Vs-

1. Union of India,
Rep by its Secretary,
Ministry of Environment, Forest and Climate Change,
III Floor, Prithivi Wing, Indira ParyavaranBhavan,
JorBagh, New Delhi-110003
& 10 others

.....Respondents

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Dated at Chennai on this the 16th day of February, 2022.



Counsel for 7th Respondent

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
CHENNAI BENCH**

APPLICATION NO: 221 OF 2015
(Public Interest Litigation)

Between:

IsanakaVedavathi
H.No.16-4-966, Pinakini Avenue,
Near Appolo Hospital,
Nellore-524 003

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- Vs-

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Rep by its Secretary,
Ministry Of Environment, Forest and Climate Change,
III Floor, Prithivi Wing, Indira ParyavaranBhavan,
JorBagh, New Delhi-110003
& 10 others

.....Respondents

**OBJECTIONS FILED BY THE 7TH RESPONDENT
TO THE ACTION TAKEN REPORT DATED 13.12.2021**

I, Rajesh Kumar Aggarwal, S/o Sh. Prahlad Parkash Aggarwal, aged about 63 years, working as Company Secretary, with M/s Gemini Edibles & Fats India Limited, having its registered office at Freedom House, 8-2-334/70 & 71, Road No.5, Banjara Hills, Hyderabad- 500 034, Telangana, and one of its works at (parts) Sy. No. 1607/2, APIIC Industrial Park, Pantapalem (Epuru 1B) Village, SPSR Nellore District, A.P., having currently come down to Chennai, do hereby solemnly affirm & sincerely state as follows:-

1. I am the Authorized representative of the 7th Respondent Company and I am authorized to file this affidavit in objection to the Report dated 13.12.2021. I am conversant with the facts of the case and have gone through the contents of the application and hence I am fully competent to swear this affidavit.
2. Pursuant to direction given by this Hon'ble Tribunal dated 16.03.2020, the Joint Committee had earlier filed its Report on 01.12.2020 before this Hon'ble Tribunal, for which this respondent had filed its objections on 17th Feb. 2021. It is further submitted that few periodical hearings took place after the filing of objections by this Respondent. This Respondent craves leave of this Hon'ble Tribunal to treat the Objections dated 17.02.2021 filed by this Respondent as part and parcel of this Objections.
3. It is further submitted that this Hon'ble Tribunal vide order dated 13.07.2021 had directed as follows:-



3. The Learned Counsel appearing for the State of Andhra Pradesh submitted that they want some more time for filing the report as directed by this Tribunal on the basis of the objections received from the party respondents.

4. The matter is of the year 2015. However, considering the circumstances, we feel that some more time can be granted to the Committee to file the report as directed. The Committee is directed to submit the report on or before 11.08.2021 by e-filing in the form of Searchable PDF/OCR Supportable PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per Rules.

5. The Registry is directed to communicate this order to the members of the committee as well as official respondents for their information and compliance of the directions"

4. I submit that, the Joint Committee had a meeting with us on 26.03.2021 through a Zoom conference to consider our Objections. The Joint committee had also visited all the Respondents' Industries on 30.07.2021. Even though the Joint Committee was not in a position to appreciate our compliances and amend / modify the earlier report dated 01.12.2020, it gave 100 % compliance during its second inspection and in its report dated 10.08.2021.
5. It is further submitted that a previous committee member who had signed the earlier report dated 01.12.2020 was also part of this committee and signed the present report dated 10.08.2021. This shows that the committee was not in a position to look into the objections, we had filed on 17.02.2021 since that would amount to vouching their errors / mistakes in their earlier report dated 01.12.2020.
6. It is submitted that the earlier objections dated 17.02.2021 submitted to this Hon'ble Tribunal to the report dated 01.12.2020 along with typed set of documents containing 205 pages was not at all taken into consideration by the Joint Committee. Even though the Joint Committee had our objections on hand, still while submitting the Report dated 10.08.2021 to this Tribunal, they have not considered even our objections anywhere as to whether the same are accepted or rejected. Further any rejection of our objections could have been done only by recording reasons and in absence of the same it is presumed that the Committee did not have any say to our objections and the same stand accepted.



7. This respondent submits a comparison chart in a nutshell which will demonstrate the compliance made by this respondent to the Pollution Control Board norms fixed by APPCB and that could demonstrate that the report dated 01.12.2020 in which a fine amount of Rs. 66,00,000 was levied on this Respondent was incorrect. The Joint Committee had not properly noted down the compliance made by this respondent during its first inspection itself.

Sr. No.	Directions	Compliance according to Action Taken Report 13.12.2021	Compliance according to R-7
1	The industry shall pay the EC of Rs.66,00,000/- within a week time.	The Hon'ble NGT vide order dated. 24.11.2021 issued directions to the APPCB to keep the direction to pay the compensation in abeyance till next hearing date.	The industry is being operated Fully in compliance with the norms, prescribed by APPCB.
2	The industry shall stop procurement of water from the outside agencies which was tapped in illegal manner. They shall meet water requirement through surface water sources from government authorized agencies only.	<p>Not complied.</p> <p>The industry is still procuring the water from the outside agencies which was tapped in illegal manner.</p> <p>The APPCB vide Ir. dated. 18.11.2021 requested the Collector & District Magistrate, SPSR Nellore district to direct the concerned officials / Departments to stop illegal drawl of water from bore wells, who are supplying water to the edible oil industries in Muthukur Mandal, SPSR Nellore district to prevent ground water depletion in the area. The Collector & District Magistrate strictly directed to the Revenue and Panchayath-raj departments to take immediate action. Subsequently, the industries requested the Nellore Municipal Corporation to provide water. The edible oil industries association Vide Ir.dated.07.12.2021 issued consent to the Corporation to prepare DPR for laying of pipeline for supply of water.</p>	<p>We have approval for 420 KL water drawl from Ground water department in our premises. We are able to manage 40-50 % of water requirement from our in-house generation. To run the industry, we are forced to procure balance water from third party vendors, who supply water, as we have not received water supply, as promised in GO Ms no- 111 dated 30.10.2010, by the Govt. of AP.</p> <p>While the recommendation concerns with APIIC, nevertheless our Company along with other edible oil units have obtained permission from Nellore Municipal Corporation for drawl of water through pipeline. Submitted letter on behalf of Krishnapatnam Edible Oil Refiners' Association, to Nellore Municipal Corporation, regarding willingness of water procurement from NMC, through pipeline into the industry door step. We are waiting for the detailed project report (DPR).</p> <p>Attaching the water drawing approval letter from Nellore Municipal Corporation 23.03.2021 as Annexure-1 & submission of our willingness for water procurement from NMC to the Commissioner, EE-APPCB & District Collector as Annexure-2.</p>



			<p>We have received approval letter for water allotment from Sarvepalli Reservoir with reference no CE/TGP/TPT/DW/EE1/DEE1/AEE2/Industrial water-Gemini Edibles & Fats India Ltd. 77/ 30.01.2019. Attaching the copy as Annexure 3.</p> <p>We are also exploring the option of water drawl from Sarvepalli reservoir. Letter submitted on behalf of Krishnapatnam Edible Oil Refiners' Association, to Superintending Engineer, Rural water department regarding water drawal from Sarvepalli Reservoir annexed herewith Attaching the copy of letter submitted to Superintending Engineer, Rural water department as annexure 4.</p>
3	<p>The industry shall store the spent nickel catalyst safely until its disposal to the authorized re-processors. The industry shall dispose the waste within 90 days from date of generation and shall comply with other provisions of HWM Rules, 2016 for transportation and disposal.</p>	<p>The industry is storing spent nickel catalyst in separate closed room until its disposal.</p>	<p>We have dedicated place for storing spent Ni-catalyst.</p> <p>The quantum of spent nickel catalyst generation in our process is very minimal. Presently we don't have any stock of spent Ni catalyst.</p>
4	<p>The industry shall not discharge treated/untreated effluents into the Budhakaluva drain, Pantapalem irrigation channel or into land outside the industry premises.</p>	<p>Complied.</p>	<p>Since it is complied, no comments.</p>
5	<p>The industry shall maintain proper records for fullers earth (by-product) generated and oil recovered from the ETP and its mode of disposal.</p>	<p>Complied.</p>	<p>Since it is complied, no comments.</p>



6	<p>The industry shall maintain test results for mineral oil in v/v% in the crude palm & sunflower oil procuring from indigenous sources and from the crude edible oil being imported from foreign countries. The proof of test reports for every consignment submitted to Food Quality Dept.,/ regulatory bodies shall be produced to Regional Office, Nellore for every 3 months.</p>	<p>Complied.</p> <p>The industry is importing crude edible oils and carryout mineral oil test through third party.</p> <p>The industry is not procuring crude edible oil locally.</p>	<p>Since it is complied, no comments.</p>
7	<p>The industry shall provide online AAQ monitoring station to continuously monitor PM10, SO2 & other critical pollutants in the upward and cross wind directions at surrounding villages, in network with other edible oil industries</p>	<p>The industry placed purchase order for CAAQM station and expected to be installed by the end of December, 2021.</p>	<p>We have procured CAAQM station and received the equipment in factory. The delay in installation is due to the deployment of engineer during third phase of pandemic situation. Installation will be completed by end of Feb'2022.</p> <p>Attaching PO & Good receipt note for the of CAAQMS as annexure 5.</p>
8	<p>The porthole provided to the stacks for manual monitoring shall not be utilized for online stack monitoring. The units shall ensure that real time data is directly transferred from analyzer to APPCB server without any interface.</p>	<p>Complied.</p>	<p>Since it is complied, no comments.</p>
9	<p>The committee observed .fly ash dumped towards North side of M/s. Emami Agrotech Limited. All the 7nos of edible oil industries directed to jointly compact the fly ash and to cover with</p>	<p>The Krishnapatnam Edible Oils Refiners Association has issued purchase order to cover the area with sand/ Granular Sub Base (GSB) by 28.02.2022 vide P.O. dated.22.11.2021.</p>	<p>There has been no violation/allegation against our Company against fly ash dumping outside and no direction whatsoever mentioned by the Joint Committee during their visits. However, as a social commitment we along with other industries have filled sand in the ash lying area on the North-Eastern direction under CSR.</p>



	minimum 10 cm clay / soilcover to prevent ambient dust. The compliance of the above shall be submitted to the Board within 15 days along with photographic evidence		The PO has been attached as Annexure 6 & work is completed.
10	The public roads surrounding the industries are in very poor condition due to movement of heavy vehicles. M/s. Emami, M/s. Gemini and M/s. Adani Wilmar Units shall collectively construct new concrete roads as part of CSR activity.	Not Complied. The access road connecting M/s.Emami and M/s. Adani Wilmar Unit- II is not improved. The industry representative informed that there is a land dispute and temporary improvements are under progress.	This point is not related to this respondent.
11	The industry shall develop green belt all along the boundary and in vacant spaces and ensure that the 33% of total area is covered with green belt. In addition, as part of CSR activity, the units can take up compensatory green belt in public lands.	Not Complied. The industry is suppose to develop about 4.6 acres of green belt. But, the industry has developed greenery in an area of about 4.2 acres only.	Complied. We are maintaining more than 33 % green belt. Every year as per APPCB advice during Vanam Manam season, we are doing plantation in factory premises, nearby villages & approach roads. We have procured another 9.85 acre land and will increase green belt further. Photos of green belt is enclosed as annexure-7.
12	The industry shall ensure that proper segregation of various types of hazardous wastes and shall provide with leachate collection system and to route the run-off / leachate to ETP for treatment.	Complied. The industry stored the hazardous wastes in a closed shed with partition.	Since it is complied, no comments.



13	<p>The industry shall ensure that the storm water drainage system as below:</p> <p>i. Entire effluent, including floor washings, spillages etc. shall be sent to the ETP through permanent pipeline network laid above the ground level with appropriate color coding.</p> <p>ii. The first flush of storm water for the first 15 minutes shall be collected and routed to the ETP. Implementation plan of action shall be furnished to the Board within 15 days.</p> <p>iii. There shall not be any entry of contaminated wastewater into the storm water drains.</p>	<p>Complied</p> <p>The industry is routing the 1st flush of the storm water into the storm water drains and provided 3 nos of pumps in the storm water drain to transfer to the ETP. The industry has provided rain water harvesting pit in an extent of about 0.35 Acre</p> <p>The industry is maintaining dry condition in the storm water drains during non-rainy days.</p>	<p>Since it is complied, no comments.</p>
14	<p>The industry shall scrupulously comply with all other recommendations made by the Joint Committee in its reports dated 1.12.2020 and 10.08.2021.</p>	<p>Partially Complied.</p> <p>The industry complied with the issues pertaining to the individual industry but not yet complied with the directions pertaining to the all units such as raw water, clay / soil cover over the ash dumped in the vacant area, CAAQM station in the nearby village.</p>	<p>Fully Complied as per the points/observations pertaining to R-7 (Gemini Edibles & Fats India Ltd.), in Action Taken Report dated 13.12.2021.</p>
15	<p>The industry shall extend the existing Bank Guarantees for further period of one year.</p>	<p>The industry has submitted bank guarantees for Rs.11.0 Lakhs which is valid upto 06.02.2022 and Rs.20 Lakhs which is valid upto 26.02.2022.</p>	<p>Fully Complied.</p> <p>Bank Guarantee renewal have been completed & submitted to APPCB on 02.02.2021. Attached the acknowledgement copy from APPCB as annexure-8.</p>



8. This Respondent further submits that we are operating our plant in conformity with the norms of Pollution Control Board. From time to time, we are making improvements as per 'Consent for Operation' issued by APPCB after due verification of the plant periodically and carry out any mandatory requirements which needs to be done at our end.

For the reasons stated above, it is humbly prayed that this Hon'ble Tribunal may be pleased to reject the Joint Committee's Report in so far as this Respondent is concerned and set aside the imposition of fine amount of Rs. 66,00,000/- sought to be levied without any basis and pass such further order or orders that this Hon'ble Tribunal deems fit and proper in the facts and circumstances of the case and thus render justice.

For Gemini Edibles & Fats India Limited

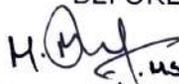

Rajesh Kumar Aggarwal
Company Secretary & Compliance Officer
M. No: A19736

Solemnly affirmed at Chennai

On this the 16th Day of February 2022

And signed his name in my presence.

BEFORE ME,


H. M. Jeyaraj, U.S. No. 3486/21
A599, 2nd St Annanagar, Chennai-40
ADVOCATE, CHENNAI

COUNSEL FOR 7TH RESPONDENT

NELLORE MUNICIPAL CORPORATION

From
K.Dinesh Kumar, I.A.S.,
Commissioner
Municipal Corporation,
Nellore.

To
The General Manager,
District Industries Centre,
Nellore,
SPSR Nellore District.

Roc No: 54/MAE/NMC/2020-21 Dt: 23 .03.2021

Sub: Nellore Municipal Corporation – Request for allotment of 3000 KLD water for edible oil industries in Pantapalem Panchayath for industrial purpose – Regarding.

Ref: Lr.No: Nil, Dt: 10.02.2021 of General Manager, District Industries Centre, SPSR Nellore.

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It is to inform you that, in the letter reference cited, it has been requested the Nellore Municipal Corporation to provide potable water for operating the refineries, for running boilers, cooling the towers top-up, gardening and drinking purposes of manufacturing companies located in Pantapalem Panchayath.

This office after comprehensive study accepted in principle to provide the water required to a quantum of 3000 KL per day in compliance with the rates stipulated in the by laws of Nellore Municipal Corporation i.e Rs.60/- per Kilo Litre. The pipe line laying cost shall be born by you and the technical expertise will be imparted by Nellore Municipal Corporation.

Since, the laying of pipeline will take time, mean while necessary permissions will be given for providing required water, which shall be transported to the end point by making your own filling and transportation arrangements. The concerned parties shall ensure that the premises is maintained upto the satisfaction of Nellore Municipal Corporation. Nellore Municipal Corporation reserves the right to revoke the permission to take water / supply of water. The concerned companies shall pay advance for 30 days, only after settling for 30 days, NMC provides water for the next period.

Your's Faithfully,

K. Dinesh Kumar
23/3/21
Commissioner

Nellore Municipal Corporation

K. Dinesh Kumar
23/3/21
AE

ANNEXURE-2**Krishnapatnam Edible Oils Refiners' Association**
203, Diamond House, Behind Topaz Building, Panjagutta, I-Hyderabad - 500082, Telangana

(Regn. No. 1020 / 2014)

To,

Date: 07-12-2021

The Municipal Commissioner
SPSR Nellore

Sub: Consent to draw Water from Nellore Municipal Corporation through pipeline for industrial purpose for edible oil refineries and request for initiation of DPR

Dear Sir,

We are the refiners of edible oils at Krishnapatnam port. The edible oil refining industry has developed since the year 2010 onwards. There are seven refineries operating at Krishnapatnam port. We import edible oils at Krishnapatnam port, refine the oil and sell it in packaged or in bulk form, largely across the South and Eastern part of India.

To attract industry to set up in the state of Andhra Pradesh, the Andhra Pradesh Industrial Investment Promotion Policy 2010 - 2015, as issued by the Industries and Commerce department had committed delivery of water at the doorstep of the industry. The existing edible oil refineries at Krishnapatnam were all set up under this policy. However, this promise of water delivery at the doorstep of industry has not materialized. Now our industries have been set up, we are having to fend for ourselves to source water, an essential item to run an industry. For operating our refineries, we require water for running boilers, cooling towers, gardening, drinking purpose.

The Ground Water Department of Andhra Pradesh has periodically given consent to dig borewells in premises and we ran our units using water from those borewells. Over time as the refineries have expanded water requirements have increased, with no source of water from the Government, the refineries have been purchasing water from outside vendors.

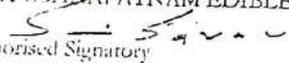
As directed by the District Collector and your recent past discussions we are all interested to take water from Nellore Municipality through Pipe Line by keeping view of long-term industry interest. Our water requirement will be approx 6000 KL./Day presently and in future it may go to 8000 to 9000 KL./Day as few more new units are coming up at Krishnapatnam.

Requesting your good self to kindly treat this as our consent and arrange for a DPR (Detailed project Report) for pipeline laying from Nellore corporation to Edible oil cluster.

Thanking you.

Yours faithfully,

For KRISHNAPATNAM EDIBLE OILS REFINERS' ASSOCIATION


Authorized Signatory

List of operating Edible Oil refineries in Krishnapatnam:

1. South India Krishna Oil and Fats Pvt. Ltd.
2. Finami Agrotech Ltd.
3. Gemini Edibles and Fats Ltd.
4. Adani Wilmar Ltd. (Unit -1)
5. Adani Wilmar Ltd. (Unit -2)
6. 3F Industries Ltd.
7. Santoshimathaa Edible Oil Refinery Pvt. Ltd.



Krishnapatnam Edible Oils Refiners' Association 11

203, Diamond House, Behind Topaz Building, Panjagutta, I-Hyderabad - 500082, Telangana

(Regn. No. 1020 / 2014)

To,

Date: 07-12-2021

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The Ground Water Department of Andhra Pradesh has periodically given consent to dig borewells in our premises and we ran our units using water from those borewells. Over time as the refineries have expanded and water requirements have increased, with no source of water from the Government, the refineries have been purchasing water from outside vendors.

As directed by the District Collector and your recent past discussions we are all interested to take Water From Nellore Municipality through Pipe Line by keeping view of long-term industry interest. Our water requirement will be approx. 6000 KL/Day presently and in future it may go to 8000 to 9000 KL /Day as few more new units are coming up at Krishnapatnam.

Requesting your good self to kindly treat this as our consent and arrange for a DPR (Detailed project Report) for pipeline laying from Nellore corporation to Edible oil cluster.

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5. Adani Wilmar Ltd. (Unit -2)
6. 3F Industries Ltd.
7. Santoshimathaa Edible Oil Refinery Pvt. Ltd



Page 1 of 1

#1 Subordinating Copy to CC, Nellore & CC, KCRDC.

Office of the Chief Engineer,
NTRTGP, Tirupati

Proceedings No. CE/TGP/TPT/DW/EE1/DEE1/AEE2/Industrial Water- Gemini Edibles
& Fats India Pvt Ltd / 77 /Date:30.01.2019.

Present: Sri. R. Muralinatha Reddy., M.Tech.,
Chief Engineer,
NTRTGP, Tirupati

Sub:-Water resources Department- Single Desk Policy- Gemini Edibles & Fats India Pvt Ltd,
Pantapalem Village, SPSR Nellore District- Establishing a new factory for manufacturing edible
oil refinery - Allocation of 621 KLD (8.00 Mcft) of water from Survepalli Reservoir for
Industrial Purpose- Permission Accorded-Communication- Regarding.

- Ref:- 1. Govt.Memo.No.2772/Reforms/A2/2015-1, dt-30.09.2015.
2. G.O.Ms.No.116, Industries and Commerce (P&I) Department, dtd:-31.08.2017.
3. ENC(I)/WRD/VJD Lr.No.ENC(I)/EE/DEE1/AEE2/IWS(NATEMS SUGAR Pvt Ltd)
Dt:-17.07.2018.
4. ENC(I), WRD, VJD, Lr.No:ENC(I)/EE/DEE1/AEE2/IWS(M/s Gemini Edibles & Fats
India)Dt:09.01.2019 communicated vide T/O Endt.No.CE/TGP/TPT/DW/ EE1/ DEE1/
AEE2/ Industrial Water Supply/ Gemini edibles & Fats India /35/ Dt:-10.01.2019.
5. SE/IC/NLR, Lr.No.18^{CETGP}, Dt: 24.01.2019.

Considering the request of the Gemini Edibles & Fats India Pvt Ltd, Pantapalem
Village, SPSR Nellore District Establishing a new factory vide reference 4th cited and based
on Govt. Memo.No.2772/Reforms/A2/2015, dt-30.09.2015, permission is hereby accorded to
draw water to a maximum of 621 KLD or 8.000 Mcft per year from Survepalli reservoir.

This water allocation is accorded subject to proportional share of availability of water
and releases in to canal. Measuring arrangements, cost of construction of OT sluice, pipe lines,
Storage arrangements etc., if any, shall be born by the establishing authority itself. Release of

water would be done only after fulfilling all the conditions stipulated while giving allocation and a proper agreement is entered between the industry and Water Resources Department for O & M as well as realization of royalty from the industry. The water royalty charges shall be levied @ Rs.5.50 per 1000 Gallons or at the rates prescribed by the Government from time to time.

To

M/s Gemini Edibles & Fats India Pvt Ltd.,
Pantapalem village,
SPSR Nellore District

Sd/-(Dt:-30.01.2019)
Chief engineer,
NTR TGP: Tirupati.

//t c f//

[Handwritten Signature]
Deputy Executive Engineer (Designs)
O/o Chief Engineer
NTR TGP: Tirupati.

KRISHNAPATNAM EDIBLE OILS REFINERS' ASSOCIATION

203, Diamond House, Behind Topaz Building, Panjagutta, Hyderabad - 500 082, Telangana

Regn. No. 1020/2014

To
The Superintending Engineer,
Rural Water Supply and Sanitation Department,
Nellore.

Date: 06-12-2021

Dear Sir

Sub: Distribution of Water from Survempalli Reservoir through your infrastructure for Industrial Purpose - Seeking support to transfer the same from Survempalli Reservoir - Reg.

With reference to the above we bring to your notice that this KRISHNAPATNAM EDIBLE OILS REFINERS' ASSOCIATION formed in the year 2015 with membership of Seven Edible Oil Refineries located in the same cluster and in the same business line and some more to be established.

With reference to the above cited subject, we bring you the following:

All these industries have started their operations somewhere in between 2011-12. And as per Industrial Investment Promotion Policy 2005-10 - Andhra Pradesh - Pipe Line Schema the Government assured infrastructure like roads, power and water at the door step of the industry, but could not materialized so far.

All the industries got approval for drawing ground water through borewells from the AP Ground Water but the plants are in the coastal area close to the sea the ground water is completely saline, and the industry can only draw the shallow water from the upper level of ground which is not sufficient.

And later on the Government has allocated permission to draw water from Survempalli reservoir which is ten to 14 kilo meters away from the industries. Efforts are on to draw water jointly by all the Edible Oil Industries through a common pipeline. All the Industries for the time being are procuring water through tanker Lorries. Now the District Administration and APPCB is directing us, not to procure the water locally.

KRISHNAPATNAM EDIBLE OILS REFINERS' ASSOCIATION

203, Diamond House, Behind Topaz Building, Panjagutta, Hyderabad – 500 082, Telangana

Regn. No. 102072014

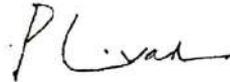
There are around eight industries of the same line of manufacturing (Edible Oil Refineries) located at the same location, all Industries are facing the same concern and all industries got their allocation of water from the NTRTGP, Tirupathi. We all prepared to bear the total cost involved in preparation of DPR and laying the pipeline to all the industries from your existing set up (Survepalli reservoir).

Since laying of pipe line may take some time, in the meantime, we would like to draw water from your existing infrastructure as per allocation through water tankers for the time being until the pipe line is materialised. We are ready to pay water charges for the estimated quantity in advance as fixed by the Department. We can be part to bear the cost involved in preparation of DPR maintenance of Pump House & Infrastructure and laying the pipeline to all the industries.

Hence, we are hereby sincerely requesting you to please transfer the water allocated in our account from Survepally Reservoir as per allocation through water tankers and address our concern at the earliest for which the act of yourself is highly helpful to all industries located in this cluster.

Thanking you.

For Krishnapatnam Edible Oil Refiners Association



Authorised Signatory

c.c to Executive Engineer, RWS, Nellore Division, SPSR Nellore Dist.
Deputy Engineer, RWS, Nellore Division, SPSR Nellore Dist.

S No	Name of the Factory	Water allotment date from Chief Engineer - NTR - TGP	Actual Quantity of Allocation KLD
1	Adani Wilmar Limited Unit 1	28.02.2019	264
2	Adani Wilmar Limited Unit 2	20.03.2019	550
3	EMAMI AGROTECH LIMITED	30.01.2019	400
4	3F Industries Limited	01.04.2019	1500
5	Santhoshimathaa Oils & Fats Pvt Ltd	22.03.2019	151
6	South India Krishna Oils & Fats Pvt Ltd	11.02.2019	520
7	Gemini Edibles & Fats India Ltd	30.01.2019	621

GEMINI EDIBLES & FATS INDIA LIMITED
 (formerly known as Gemini Edibles & Fats India Private Limited)
 Plant: 1P04 - BRD/TED-Krishnapatnam

GOODS RECEIPT NOTE

Purchase Org. : GEMINI EDIBLES & FATS INDIA Material Type : IN-Square Part
 GRN No. : 5000267653 GRN Dt. : 18.01.2022
 Vendor Code / Name : 21002904 - NK Square Solutions, Secunderabad
 Transporter Name : LOGIC COURIER AND CARGO LIMITED, Nellore
 Vehicle No. : COURIER LR No. / Date : 020199937/28.12.2021
 Mode Of Transport : Postal/Courier Servi Storage Loc :
 Challan No. : INV/NKSS/0500 Challan Dt. : 28.12.2021
 Invoice No. : INV/NKSS/0500 Invoice Dt. : 28.12.2021

Sl No.	Mat. Code	Material Desc.	UOM	Challan Qty	Acst Qty	Basic Rate	Total Value
1	130025714	AIR QUALITY MONITORING	NOS	1.000	1.000	1000000.00	1000000.00
	1500004919	SYSTEM-AGAMS					
2	130025763	SOFTWARE AIR QUALITY MONITORING	EA	1.000	1.000	500000.00	500000.00
	1500004939	SYS-AGAMS					
Total GRN Value Rs.							1050000.00

Must
 CHECKED BY
 (Inscribed By)

Must
 CHECKED BY
 (Checked By)

Must
 AUTHORIZED BY

#	Item & Description	Qty	Rate	IGST	Amount
---	--------------------	-----	------	------	--------

Operating Activities: 0.00% (According to S/2/2/2020)

SAC: 9027

Items in Total 2	Sub Total	10,50,000.00
	Total Taxable Amount	10,50,000.00
	IGST (18%)	1,89,000.00
	Total	12,39,000.00
	Balance Due	12,39,000.00

Notes

Thanks for your business.
 Terms & Conditions
 Subject to Hyderabad Jurisdiction

ICICI Bank A/C No : 249105001419. IFSC Code : ICIC0002491, Kukatpally - Phase VI Branch, Hyderabad

As this Invoice is Digitally Signed, a wet ink signature is not required.



Tax Invoice

(Duplicate for Recipient)

BETA POWER SYSTEMS H.no: 38-15/107, Vinobha nagar, Vayupuri, Sainikpuri, City: Secunderabad, Cell: 9849164839, State: Telangana, Code : 36 GSTIN/UIN: 36AYCPM9869P1ZB	Invoice No: 165	Date: 15-Dec-2021
	Delivery Note:	Mode/Terms of payment
	Supplier's Ref.	Ref : IG
	PO NO: 1500005036	Document No:
BUYER Gemini Edibles & Fats Limited. Sy.No.1607/2, Epuru 1B, Pantapalem,V. Muthukur, M.SPSR, Nellore Dist,Krishnapatnam,AP- 524323 GST NO.37AADCG5150F1ZT. Mob- 9866556107	PO Date: 09.12.2021	Delivery Date : 15.12.2021
	Despatched through:	Destination
	Delivery Address:	

S.No	Description of Goods	HSN/SAC	GST Rate	Quantity	Rate	Per	Amount
1	Fuji Electric 1kva Finch PW Online UPS 36VDC 1/1, Rack and Cables	85044090	18%	1 No	12,215.00	Nos	12,215.00
	Warranty: 2Years SI.No: C1202140236776.						12,215.00
	IGST 18%						2,198.70
Total				1 No			14,413.70

Amount Chargeable (in words) E & O
INR : Fourteen thousand four hundred thirteen and seventy only

HSN	Taxable Value	IGST		Total Tax Amount
		Rate	Amount	
85044090	12,215.00	18%	2,198.70	2,198.70
Total	12,215.00		2,198.70	2,198.70

Tax Amount (in words): **INR : Two thousand one hundred ninety eight and seventy only**

Bank Details : DCB BANK LIMITED
 Beta Power Systems, A/C No.05122900000165.
 Branch : A.S.RAO Nagar
 IFS Code : DCBL0000051

For BETA POWER SYSTEMS



AUTHORISED SIGNATORY

Tax Invoice

(Duplicate for Transporter)

BETA POWER SYSTEMS
 H.no: 38-15/107, Vinobha nagar,
 Vayupuri, Sainikpuri,
 City: Secunderabad, Cell: 9849164839,
 State: Telangana, Code : 36
 GSTIN/UIN: 36AYCPM9869P1ZB

Invoice No: 166 Date: 15-Dec-2021
 Delivery Note: Mode/Terms of payment
 Supplier's Ref. Ref : IG
 PO NO: 1500005037 Document No:

BUYER
 Gemini Edibles & Fats Limited.
 Sy.No.1607/2, Epuru 1B, Pantapalem,V. Muthukur,
 M.SPSR, Nellore Dist,Krishnapatnam,AP- 524323
 GST NO.37AADCG5150F1ZT. Mob- 9866556107

PO Date: 09.12.2021 Delivery Date : 15.15.2021
 Despatched through: Destination
 Delivery Address:

S.NO	Description of Goods	HSN/SAC	GST Rate	Quantity	Rate	Per	Amount
1	Amaron Quanta SMF BATTERIES 12V – 26AH	85072000	18%	3 Nos	2,241.00	Nos	6,723.00
	Warranty: 2Years						6,723.00
	IGST 28%						1,882.44
Total				3 Nos			8,605.44

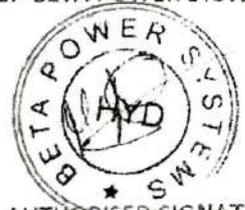
Amount Chargeable (in words) E & O.E
INR : Eight thousand six hundred five and forty four only

HSN	Taxable Value	IGST		Total Tax Amount
		Rate	Amount	
85044090	6,723.00	28%	1,882.44	1,882.44
Total	6,723.00		1,882.44	1,882.44

Tax Amount (in words): **INR : One thousand eight hundred eighty two and forty four only**

Bank Details : DCB BANK LIMITED
 Beta Power Systems, A/C No.05122900000365.
 Branch : A.S.RAO Nagar
 IFS Code : DCBL0000051

For BETA POWER SYSTEMS

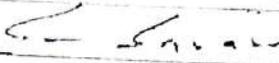


AUTHORISED SIGNATORY

Krishnapatnam Edible Oils Refiners' Association

203, Diamond House, Behind Topaz Building, Panjagutta, I-Hyderabad - 500082, Telangana

(Regn. No. 1020 / 2014)

PURCHASE ORDER						
Vendor			Order NO			
I Ravindra Reddy			Date		22/11/2021	
Epuru Balijapalem, Epuru (post)			Your Ref		12.11.2021	
Muthukuru Mandal, SPSR Nellore Dist., Andhra Pradesh			Project		Krishnapatnam project	
Mobile No: 9000387388						
GST NO						
Bill TO			Shipped to			
EPURU IB			EPURU IB			
Pantapalem Village, Muthukuru Mandal, SPSR Nellore Dist., Andhra Pradesh			Pantapalem Village, Muthukuru Mandal, SPSR Nellore Dist., Andhra Pradesh			
Sr. NO	Description	Unit	Qty	Rate	Value Rs.	
1.	Filling of Sand/GSB with 100 MM thickness uniformly, watering rolling with vibratex roller approx. 10 Acres Land.	CUM	4100	865	3546500	
				GST	18%	638370
Amount In Words	Forty one lakhs eighty four and eight hundred seventy rupees		Transportation	Including		
			Total Amount	4184870		
Terms and Conditions						
1	Please return a copy of PO signed as acceptance.	4.	Vendor shall submit APPCB certification (NOC) before last payment. Work must be completed before 28/2/2022. If any delay, Association can recover 10% each for each week delay from target date.			
2	Safety of the people should be your Scope	5	Payment Terms: 25 % Advance, 25% after completion of 50 % work, 25% after completion of 75% work 25 % after NOC from the APPCB Officials.			
3	Quality of the Sand/GSB filled should be certified by Association committee members.	6	Any dispute arising from the above transaction shall be a subject matter of the courts of Nellore			
For Krishnapatnam Edible Oil Refiners Association			Vendors Acceptance			
						
Authorized Signatory			Authorized Signatory			

Sandlevellingoverashdumpingarea

22



GreenBelt



GreenBelt



GreenBelt



GreenBelt-inexisting4acreland



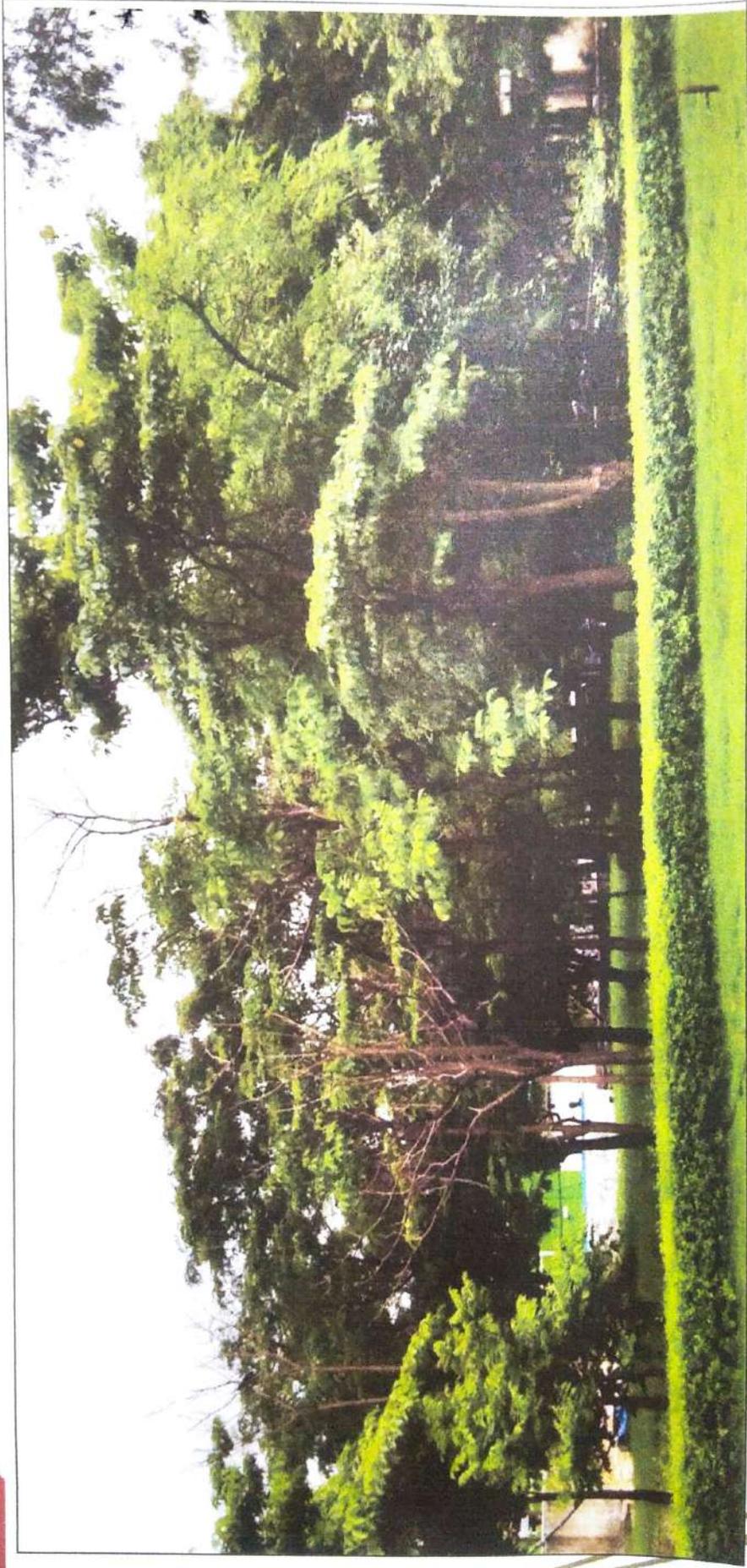
GreenBelt-inexisting4acreland



Green Belt - existing 4 acre land



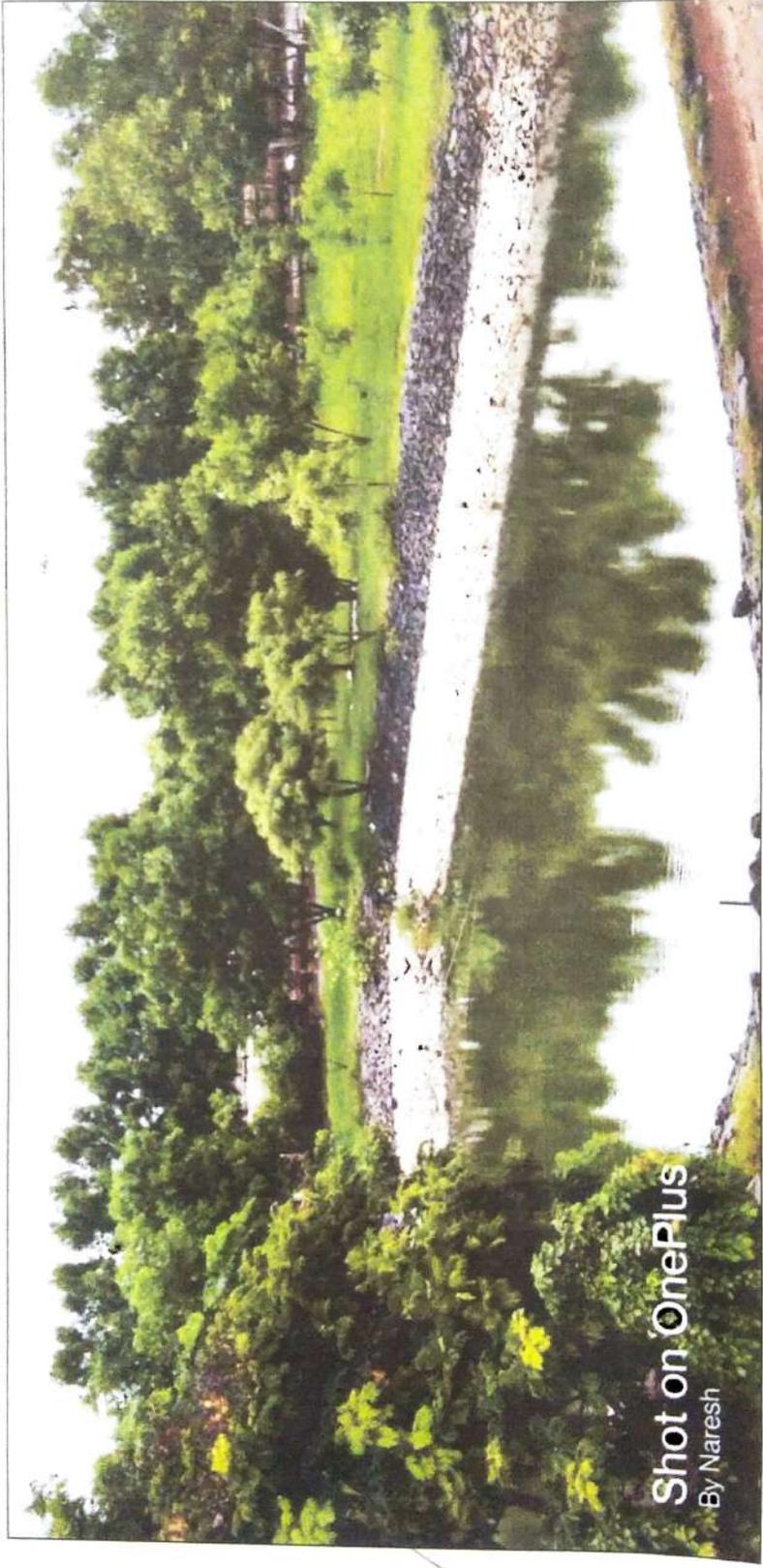
GreenBelt-inexisting4acreland



GreenBelt



RainWaterHarvestingPond



Green Belt - new plantation in 1 acre land



Green Belt - new plantation in 1 acre land



Green Belt- new plantation in 1 acre land

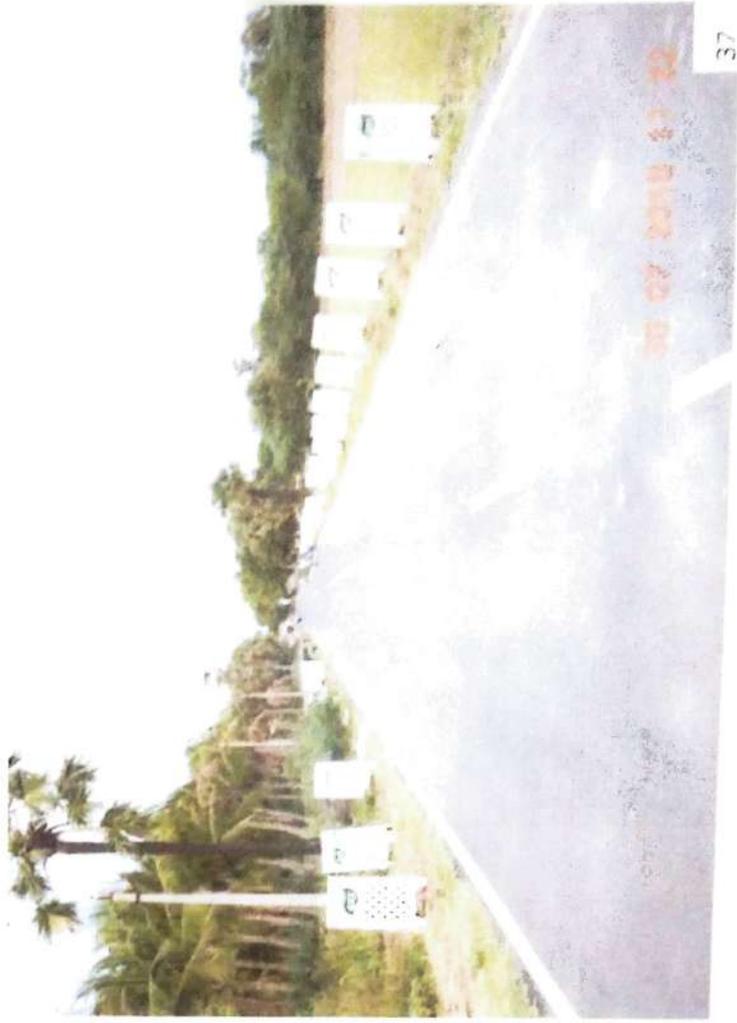
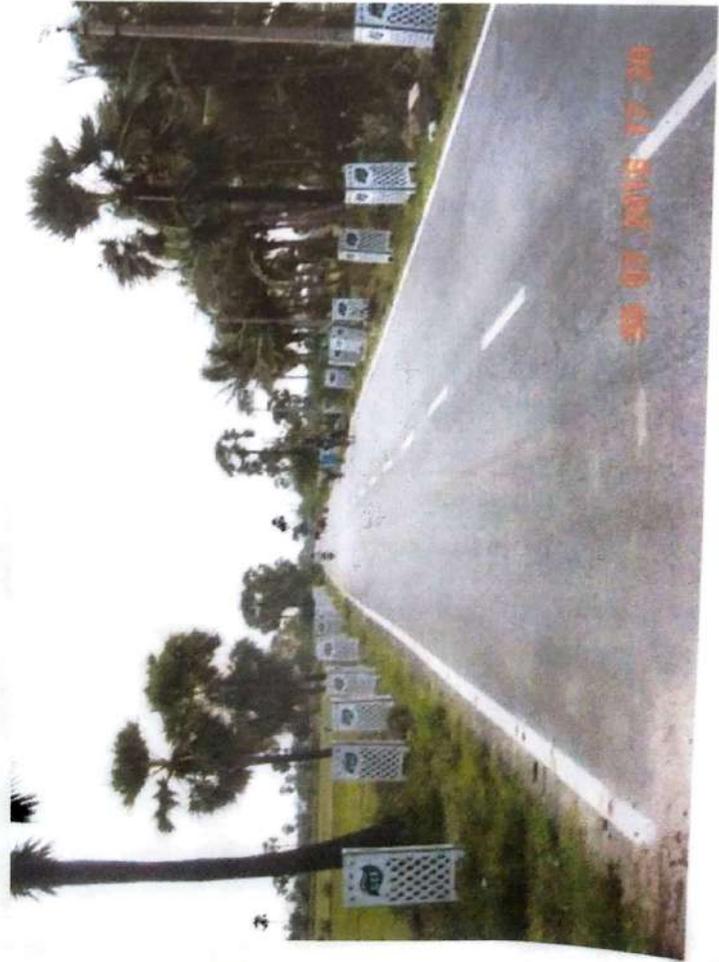


Green Belt - new plantation in 1 acre land



VANAM-

MANAM: Plantation done with tree guards in Pantapale
mVillage towards Servepally



VANAM- MANAM: Plantation done with tree guards in KOLLAMITTA Village





Gemini Edibles & Fats India Limited

(Formerly known as Gemini Edibles & Fats India Private Limited)

Regd. Off: "FREEDOM HOUSE", 8-2-334/70 & 71, (Opp. SBI Executive Enclave)

Road No. 5, Banjara Hills, Hyderabad - 500 034, Telangana, India.

Phone: +91 40 6735 7888, Fax: +91 40 6735 7878 www.gemindia.com

CIN: U15205TG2006PLC056708 PAN: AADCG5150F

39

To

Date: 31.01.2022

The Environmental Engineer

APPCB, A.P.S.F.C. Building

A.K.Nagar, Nellore-524004

Dear Sir,

Sub: Revalidation of Bank Guarantee amount Rs. 20,00,000 & Rs. 11,00,000 - Reg.

Ref: 1. Notice from APPCB- GN/PCB/RO-NLR/2021-963 dated 05.01.2022.

2. BG No. 16340100008548 dated 27.02.2018 (AXIS Bank) Hyderabad for 20 Lakh, going to be expired on 26.02.2022.

3. BG No. 16340100012840 dated 27.01.2022 (AXIS Bank) for Rs. 11 lakh going to expire on 06.02.2022.

With reference to the above notice, we have revalidated both the Bank Guarantees of Rs. 20 Lakhs & Rs. 11 Lakhs and hereby submitting to APPCB RO-Nellore office.

The details of Bank Guarantee details are as below:

BG No. 16340100008548, dated 27.02.2018, Amendment dated 27.01.2022, with Expiry date 26.05.2023.

BG No. 16340100012840, dated 07.02.2020, amendment dated 25.01.2022, with Expiry date 06.05.2023.

Yours Sincerely,

Subhendu S. Manna

Gemini Edibles & Fats India Ltd.

Krishnapatnam



2.2.2022

orks:

- Survey No. 1607/2, APIIC Industrial Park, Pantapalem (Epuru 1B) (V), Muthukuru (M), Sri Potti Sri Ramulu Nellore Dist. - 524 323 (A.P)
- Survey Nos. (parts) 176, 177, 179 & 308, Thammavaram (V), Suryaraopeta (G.P.), Kakinada Rural (M), E.G. Dist. - 533 005 (A.P)
- Plot Nos. 29, 30, 32, 33 & 24 A, APIIC Industrial Park - Vakalapudi, Vakalapudi (V) and (G.P.), Kakinada Rural (M), E.G. Dist. - 533 005 (A.P)



AXIS BANK LIMITED
CBB HYDERABAD
CBB HYDERABAD
FIRST FLOOR, NO 6-3-879/B
GREEN LANDS
HYDERABAD-500016

Ref.No: 16340100008548
Date : 27-01-2022

To,
THE MEMBER SECRETARY, A.P. POLLUTION CONTROL BOARD, D. NO. 33-26-14, D/2, NEAR
SUNRISE HOSPITAL, PUSHPA HOTEL
CENTRE, CHALAMALAVARI STREET,
KASTURIBAIPET, VIJAYAWADA - 520010

Dear Sir,

BG No. : 16340100008548
Date of Issue. : 27-02-2018
Name and Address of the Applicant: MS. GEMINI EDIBLES & FEATS INDIA LIMITED
FREEDOM HOUSE, 8-2-334/70 & 71
OPP TO SBI EXECUTIVE ENCLAVE, ROAD NO.5
HYDERABAD
Date of Amendment : 25-01-2022
Amended Amount of BG : Rs. 80,00,000.00 (RUPEES THIRTY LAKHS ONLY)
Amended Expiry Date : 26-05-2023
Amended Claim Expiry Date : 26-05-2024

We forward herewith the amendment to the above Inland Bank Guarantee in original issued by us in your favour.

All other terms, conditions and clauses of original Bank Guarantee shall stand unaltered and remain in force till the date of expiry.

Please Note:

The beneficiary in their own interest should verify the genuineness of this guarantee from following office of the Bank.

AXIS BANK LIMITED
BG Confirmation Desk, Transaction Banking Operations
5th floor, Gigaplex, Building No 1, Plot No I.T.5,
MIDC, Airoli Knowledge Park, Airoli,
Navi Mumbai 400708 (Tel/Fax: 022-71315803)

BG confirmation can also be sought by sending email to ibg.confirmation@axisbank.com.

FOR AXIS BANK LIMITED

AUTHORISED SIGNATORY
NAME:
SS No.



FOR AXIS BANK LIMITED

AUTHORISED SIGNATORY
NAME:
SS No.

Encl: Amendment to Bank Guarantee Number 16340100008548
SPL. L.

भारतीय गैर न्यायिक

एक सौ रुपये

Rs. 100

रु. 100



ONE
HUNDRED RUPEE

INDIA NON JUDICIAL

తెలంగాణ తెలంగాణ TELANGANA

Sl. No: 1707 Date. 25/01/2022.
Sold To : Newton
S/o. : Lucas R/o. Hyd
For Whom : Gemini Edibles and Fats India Ltd.

AN DE
10/1/2022
K. RAMA CHANDRAVATHI
LICENSED STAMP VENDOR
L.No 16-11-027/1999,
R.L.No 16-11-001/2020
SHOP No 6-3-387,
NEAR HIMALAYA BOOK WORLD
BESIDE IOC PETROL PUMP
PUNJAGUTTA, HYDERABAD-82
Mobile Phone Number :- 9392490025.

Amendment No. 7 dated 25-01-2022
Bank Guarantee No: 16340100008548 dated 27-02-2018

To,
THE MEMBER SECRETARY, A.P. POLLUTION CONTROL BOARD, D. NO. 33-26-14, D/2, NEAR
SUNRISE HOSPITAL, PUSHPA HOTEL
CENTRE, CHALAMALAVARI STREET,
KASTURIBAIPET, VIJAYAWADA - 520010

Our Bank Guarantee No: 16340100008548 dated 27-02-2018 issued in your favour on
behalf of GEMINI EDIBLES & FATS INDIA LIMITED

Page 1 of 2

For Axis Bank Limited

Authorised Signatory

Rajkiran Bandar Raj



For Axis Bank Limited

Authorised Signatory

भारतीय गैर न्यायिक

एक सौ रुपये

Rs. 100

₹. 100



ONE HUNDRED RUPEES

INDIA NON JUDICIAL

తెలంగాణ తెలంగాణ TELANGANA

Sl. No: 1706 Date: 25/01/2022.
Sold To : Newton
S/o. : Lucas R/o. Hyd
For Whom : Gemini Edibles and Fats India Ltd.

AN. CE
[Signature]
K. RAMA CHANDRA VATHI
LICENSED STAMP VENDOR
L. No 16-11-027/1999,
R.L. No 16-11-001/2020
SHOP.No.6-3-387,
NEAR HIMALAYA BOOK WORLD
BESIDE IOC PETROL PUMP
PUNJAGUTTA, HYDERABAD-82
Mobile Phone Number :- 9392490025.

This Non-Judicial Stamp paper forms an integral part of the Bank Guarantee No. 16340100008548 Dated 25th January 2022 issued by Axis Bank.

For Axis Bank Limited

[Signature]
Authorised Signatory

Rajkiran Bandaru Raj
SS No. 11023
SR. MANAGER



For Axis Bank Limited

[Signature]
Authorised Signatory

Amendment No. 7 dated 25-01-2022
Bank Guarantee No: 16340100008548 dated 27-02-2018

With reference to our Guarantee No. **16340100008548** dated 27-02-2018 RS.2000000/- (Rupees Twenty Lakhs Only) issued in your favour by us on behalf of **GEMINI EDIBLES & FATS INDIA LIMITED** has been amended as below:

Particulars	Existing	To be read as
Expiry date	26-02-2022	26-05-2023
Claim date	26-02-2023	26-05-2024

All other terms and conditions of our original guarantee no. **16340100008548** dated 27-02-2018 remains unchanged.

This amendment forms integral part of our aforesaid guarantee and should be presented along with the original guarantee.

Date: 25-01-2022
Place: CBB HYDERABAD

For Axis Bank Limited

Authorised Signatory

Rajivrao Bandar Raj
SS No 11898
SR MANAGER



For Axis Bank Limited

Authorised Signatory



AXIS BANK LIMITED
 CBB HYDERABAD
 CBB HYDERABAD
 FIRST FLOOR, NO 6-3-879/B
 GREEN LANDS
 HYDERABAD-500016

Ref.No: 16340100012840
 Date : 25-01-2022

To,
 THE MEMBER SECRETARY, ANDHRA PRADESH POLLUTION CONTROL BOARD, D.NO.33-26-14, D/2,
 NEAR SUNRISE HOSPITAL, PUSHPA HOTEL
 CENTRE, CHALAMALAVARI STREET,
 KASTURIBAIPET VIJAYAWADA 520010.

Dear Sir,

BG No. : 16340100012840
 Date of Issue. : 07-02-2020
 Name and Address of the Applicant: MS. GEMINI EDIBLES & FATS INDIA LIMITED
 FREEDOM HOUSE, 8-2-334/70 & 71
 OPP TO SBI EXECUTIVE ENCLAVE, ROAD NO.5
 HYDERABAD
 Date of Amendment : 25-01-2022
 Amended Amount of BG : Rs. 11,00,000.00 (RUPEES ELEVEN LAKHS ONLY)
 Amended Expiry Date : 06-05-2023
 Amended Claim Expiry Date : 06-05-2024

We forward herewith the amendment to the above Inland Bank Guarantee in original issued by us in your favour.

All other terms, conditions and clauses of original Bank Guarantee shall stand unaltered and remain in force till the date of expiry.

Please Note:

The beneficiary in their own interest should verify the genuineness of this guarantee from following office of the Bank.

AXIS BANK LIMITED
 BG Confirmation Desk, Transaction Banking Operations
 5th floor, Gigaplex, Building No 1, Plot No I.T.5,
 MIDC, Airoli Knowledge Park, Airoli,
 Navi Mumbai 400708 (Tel/Fax: 022-71315803)

BG confirmation can also be sought by sending email to ibg.confirmation@axisbank.com.

FOR AXIS BANK LIMITED

AUTHORISED SIGNATORY
 NAME: *Bandar Raj*
 SS No. SS No.11898
 SR MANAGER

FOR AXIS BANK LIMITED

AUTHORISED SIGNATORY
 NAME:
 SS No.

Subject: Amendment to Bank Guarantee Number 16340100012840

भारतीय गैर न्यायिक

एक सौ रुपये

Rs. 100

रु. 100

ONE
HUNDRED RUPEES

INDIA NON JUDICIAL

తెలంగాణ తేలంగానా TELANGANA

Sl. No: 1705 Date. 25/01/2022.
 Sold To : Newton
 S/o. : Lucas R/o. Hyd
 For Whom : Gemini Edibles and Fats India Ltd.

K. Rama Chandravathi
K. RAMA CHANDRAVATHI
 LICENSED STAMP VENDOR
 L.No. 16-11-027/1999,
 R.L.No 16-11-001/2020
 SHOP No.6-3-387,
 NEAR HIMALAYA BOOK WORLD
 BESIDE IOC PETROL PUMP
 PUNJAGUTTA, HYDERABAD-82
 Mobile Phone Number :- 9392490025.

Amendment No. 3 dated 25-01-2022Bank Guarantee No: 16340100012840 dated 07-02-2020

To,
 THE MEMBER SECRETARY, ANDHRA PRADESH POLLUTION CONTROL BOARD, D.NO.33-26-14, D/2,
 NEAR SUNRISE HOSPITAL, PUSHPA HOTEL
 CENTRE, CHALAMALAYARI STREET,
 KASTURIBAIPET VIJAYAWADA 520010,

Our Bank Guarantee No: 16340100012840 dated 07-02-2020 issued in your favour on
 behalf of GEMINI EDIBLES & FATS INDIA LIMITED

Page 1 of 2

Rajkiran Bandar Raj
Rajkiran Bandar Raj

M. Lakshmi
M. Lakshmi

भारतीय गैर न्यायिक

एक सौ रुपये

Rs. 100

₹. 100



ONE
HUNDRED RUPEES

40010010

INDIA NON JUDICIAL

తెలంగాణ తెలంగాణ TELANGANA

Sl. No: 1704 Date: 25/01/2022.
Sold To : Newton
S/o. : Lucas R/o. Hyd
For Whom : Gemini Edibles and Fats India Ltd.

AN CA
[Signature]
K. RAMA CHANDRAYATHI
LICENSED STAMP VENDOR
L No 16-11-027/1999.
R.L.No 16-11-001/2020
SHOP No.6-3-387,
NEAR HIMALAYA BOOK WORLD
BESIDE IOC PETROL PUMP
PUNJAGUTTA, HYDERABAD-82
Mobile Phone Number :- 9392490025.

This Non-Judicial Stamp paper forms an
integral part of the Bank Guarantee
No. 16340100012840 Dated 25th January
2022 issued by Axis Bank.

[Signature]
Rajkiran Bandar Raj
SS No.11898
SR MANAGER

[Signature]
Mudili Umamaheswar
SS No 24787
MANAGER

Amendment No. 3 dated 25-01-2022**Bank Guarantee No: 16340100012840 dated 07-02-2020**

With reference to our Guarantee No. 16340100012840 dated 07-02-2020 RS.11000000/- (Rupees **Eleven Lakhs Only**) issued in your favour by us on behalf of **GEMINI EDIBLES & FATS INDIA LIMITED** has been amended as below:

Particulars	Existing	To be read as
Expiry date	06-02-2022	06-05-2023
Claim date	06-02-2023	06-05-2024

All other terms and conditions of our original guarantee no. 16340100012840 dated 07-02-2020 remains unchanged.

This amendment forms integral part of our aforesaid guarantee and should be presented along with the original guarantee.

Date: 25-01-2022
Place: CBB HYDERABAD



Rajkiran Bandar Raj
SS No.11098
SR MANAGER

